

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 01
CP No. 04/241-242/JPR/2024
Under Section 241-242 of
Companies Act, 2013

In the matter of:

Mr. Rituraj Sharma

...Petitioner

Versus

Acmeclub Farm Ventures Pvt. Ltd. & Ors.

...Respondents

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

Present Through Video Conferencing: -

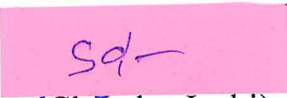
For the Petitioner : Akshita Koolwal, Adv.
For the Respondent : None appeared.

ORDER

Heard Ms. Akshita Koolwal, Adv. appearing on behalf of the Petitioner. Issue notice to the Respondent. Learned counsel for the Applicant is directed to collect the notice from the Registry and send the same along with complete paper book and a copy of this order immediately to the Respondent at its address by speed post and file affidavit of service along with copy of postal slip and tacking report within two weeks. Reply, if any, may be filed within 2 weeks with advance copy to the opposite counsel. List the matter on 22.02.2024.


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(Rajeev Mehrotra)
Technical Member


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(Deep Chandra Joshi)
Judicial Member

February 06, 2024